

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**O.A No. 060/01154/2014      Date of decision -30.10.2015**

**CORAM:    HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
                  HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Harish Kumar Sharma son of Late Sh. T.C. Sharma, retired as Superintendent, Customs Preventive Commissionerate, Amritsar, presently resident of House No. 140, Sector 9, Panchkula.

**...APPLICANTS**

**BY ADVOCATE:** Sh. D.R. Sharma.

**VERSUS**

1. Union of India through the Secretary, Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, North Block, New Delhi.
2. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi.
3. The Chief Commissioner, Customs and Central Excise Zone, Central Revenue Building, Sector 17-E, Chandigarh.
4. The Commissioner, Custom Preventive Commissionerate, Customs House, The Mall, Amritsar.

**...RESPONDENTS**

**BY ADVOCATE:** None for the respondents.

**ORDER (ORAL)**

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-**

Challenge in this O.A is to the order dated 09.07.2014 and order dated 31.03.2014 whereby the respondents have promoted 110 persons by holding a DPC on 06.03.2014 against the 149 vacancies of Assistant Commissioner of Customs & Central Excise.



2. At the outset, learned counsel for the applicant very fairly submitted that the applicant is not within the zone of consideration for promotion to the post of Assistant Commissioner of Customs and Central Excise and no junior to him has been promoted against aforesaid vacancies.

3. Considering the statement made by the counsel for the applicant that neither the applicant is within zone of consideration nor any junior to him has been promoted, therefore, the present O.A is dismissed as the applicant has no case at this stage.

4. No costs.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**(UDAY KUMAR VARMA)  
MEMBER (A)**

**Dated: 30.10.2015.**

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